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**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**MUMBAI BENCH, MUMBAI.**

**ORIGINAL APPLICATION No.210/00069/2019**

**Dated this Friday, the 20<sup>th</sup> day of September, 2019**

***CORAM: R.VIJAYKUMAR, MEMBER (A)***

Ms. Sunil Kumar Satyarthi, Son of Late Sajwan Ram Satyarthi, Age 61, was working at GM, BSNL (Retired), 6<sup>th</sup> Floor, "A" Wing, BSNL Administrative Building Maharashtra Telecom Circle, Juhu-Tara Road, Santacruz West, Mumbai 700 054 Resident of 2101, Saraswati Building, Telecom Staff Quarters, Opp. IIT Main Gate, Powai, Mumbai 400 007. - **Applicant**  
 (By Advocate Shri Joe D'Souza)

**VERSUS**

1. Chairman Cum Managing Director,  
 Bharat Sanchar Nigam Limited, Bharat Sanchar Bhavan  
 Harish Chandra Mathur Lane, Janpath, New Delhi 110 001.
2. General Manager (Vig), 6<sup>th</sup> Floor, "A" Wing,  
 BSNL Administrative Building Maharashtra Telecom Circle,  
 Juhu Tara Road, Santacruz West, Mumbai 700 054.
3. Principal Controller of Communication Accounts,  
 Department of Telecom, 3<sup>rd</sup> Floor, "C" Wing,  
 BSNL Administrative Building, Maharashtra Telecom Circle,  
 Juhu Tara Road, Santacruz West, Mumbai 700 054. - **Respondents**  
 (By Advocate Shri V.S.Masurkar, R-1 & R-2 and  
 Shri P.Khosla, R-3)

**ORDER (Oral)**

This application has been filed on  
 14.01.2019 under Section 19 of the  
 Administrative Tribunals Act, 1985 seeking  
 the following reliefs :-

"8(a) Declare the order No.354-3/2018-Pers-I  
 issued by BSNL Corporate Office New Delhi Dated  
 31/05/2018 to be illegal.

8(b) Respondents may be directed to extend all  
 facilities available to retired employee.

8(c). Respondents shall be directed to pay Full Salary w.e.f. 10/07/2012 to 7.9.2012 with consequated benefits up to date.

8(d). Respondents may be directed to release gratuity, CVP, leave encashment along with payment of Arrears along with interest.

8(e). Cost and compensation for agony by Respondents."

2. At the outset, the learned counsel for the applicant submits that the OA was filed initially by the applicant and was drafted by the applicant himself. He submits that it has become necessary to withdraw the present OA and resubmit in proper format in accordance with the relevant rules of this Tribunal. Therefore, he requests liberty to withdraw the present OA and to file a fresh OA within a period of four weeks.

3. In view of the aforesaid, this OA is dismissed as withdrawn with liberty as aforesaid for a period of four weeks from the passage of these orders. No costs. /

kmg\*

(R. Vijaykumar)  
Member (Administrative) 20/9/19

5D  
28/9/19